

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

\*\*\*\*\*

NOTIFICATION

Dated Shillong, the 03<sup>rd</sup> August, 2023.

No. LJ (B) 48/2020/109 – In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. P.S. Tynsong, Block Development Officer, as the Executive Magistrate within Sohra Civil Sub Division, Sohra with immediate effect until further orders.



(Cyril V.D. Diengdoh),  
Secretary to the Govt. of Meghalaya,  
Law (B) Department

\*\*\*

Memo No. LJ (B) 48/2020/109-A  
Copy forwarded to:-

Dated Shillong, the 03<sup>rd</sup> August, 2023.

1. The Sub Divisional Officer (C), Sohra Civil Sub Division, Sohra, Shillong with reference to your letter No. SSD/JDCL/LO/Pt.1/2/2015/VOL-I/127, dt. 19.07.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.

\*\*\*